

THE DELHI MOTOR VEHICLES TAXATION (AMENDMENT) ACT, 1965

No. 36 OF 1965

[27th November, 1965.]

An Act to amend the Delhi Motor Vehicles Taxation Act, 1962.

BE it enacted by Parliament in the Sixteenth Year of the Republic of India as follows:—

1. This Act may be called the Delhi Motor Vehicles Taxation Short title (Amendment) Act, 1965.

57 of 1962. 2. For section 20 of the Delhi Motor Vehicles Taxation Act, 1962 (hereinafter referred to as the principal Act), the following section shall be substituted, namely:— Substitution of new section for section 20.

“20. The proceeds of the tax collected under this Act (which shall form part of the Consolidated Fund of India) reduced by the cost of collection as determined by the Central Government shall, if Parliament by appropriation made by law in this behalf so provides, be paid to,— Utilization of the proceeds of tax.

66 of 1957. (i) the Municipal Corporation of Delhi established under section 3 of the Delhi Municipal Corporation Act, 1957;

Punjab Act 3 of 1911. (ii) the New Delhi Municipal Committee established under section 11 of the Punjab Municipal Act, 1911, as extended to Delhi; and

2 of 1924. (iii) the Cantonment Board, Delhi, constituted under the Cantonments Act, 1924,

for the performance of their respective functions under the said Acts and the payment shall be made in such proportion as may be prescribed.”.

UNRECORDED

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Amend-
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Sche-
dule I.

3. In Part A of Schedule I to the principal Act, in item III, for sub-item (h), the following sub-item shall be substituted, and shall be deemed always to have been substituted, namely:—

“(h) Vehicles the registered laden weight of which exceeds 10 tonnes. The rate specified in (g) above plus Rs. 100 for every additional one tonne or part thereof in addition to 10 tonnes.”.
